

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.24(ND)/2016

IN THE MATTER OF:

Vikrant Puri Applicant/petitioner
Vs.
M/s. Southend Infrastructure Pvt. Ltd. & Ors. Respondents

Order under Section 397/398 the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. A.T. Patra, Advocate
Mr. Gautam Khaitan, Advocate

For the Respondent Nos.6 to 11: Mr. Ashish Aggarwal, Mr. Gurkamal
Hora Arora & Mr. Gurcharan Singh,
Advocates

For Respondent No. 12 : Mr. Kaustubh Sinha, Advocate

For Respondent No. 15 : Mr. Satvinder Singh for Mr. Jasbir
Singh, Advocate

For the Applicant/Intervenor : Mr. Brijender Chahar, Sr. Adv.
VLS Finance Ltd. Mr. Rajbir Singh Gulia,
Mr. Jagmohinder Singh Dahiya,
Mr. Ashok Kumar Sharma,
Mr. Harsh Allagh, Advocates

ORDER

CA 206(PB)/2017

Notice of the application.

Contd....2/-

Mr. A.T. Patra, learned Counsel for the Applicant/petitioner accepts notice. On behalf of respondent no. 15 notice has also been accepted. Reply, if any, be filed within two weeks with a copy in advance to the learned Counsel opposite. Rejoinder, if any, be filed within a week thereafter.

List the matter on 31st August, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

20.07.2017
V. Sethi